



W.P.No.17503 of 2021
and W.M.P.Nos.18603 and 18604 of 2021

R.SURESH KUMAR, J.

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Heard Mr.K.Shivakumar, learned counsel appearing for the petitioner. He has pointed out that, due to the special circumstances, wherein since the tomato production due to heavy rain has considerably reduced in the State, the price of tomato has risen to manifold, with the result, people are struggling to make both ends meet, insofar as the price index of the vegetables, particularly tomato. Therefore, unless the vegetables like tomato is brought from various other States in bulk quantity for the domestic use at this State, especially in Chennai area being the largest metropolitan city in the State, the present crisis of soaring prices of tomato cannot be brought down amicably.

2. Therefore, the learned counsel for the petitioner seeks the indulgence of this Court to explore the possibility of giving any direction to the respondents to allot the vacant land to the extent of 84 cents, which was hitherto ie., prior to the year 2020, used by them ie., wholesale traders of tomato as "Tomato unloading ground", and to restore the same for the same purpose at least for the time being as a special arrangement.

3. In order to respond in writing, to the said plea raised by the learned counsel for the petitioner, Mrs.Veena Suresh, learned Standing Counsel appearing for C.M.D.A., and



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Mr.Velmurugan, learned Standing Counsel appearing for the Market Management Committee, Koyambedu Wholesale Market Complex ie., fourth respondent herein, want a shorter accommodation till Monday (29.11.2021).

4. Post the matter on **29.11.2021**, immediately after admission cases.

26.11.2021

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(Next date of hearing : 29.11.2021)